

34

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

O.A. 658/96

Date of decision: 17.4.97

Between

S. Chandrababu ... Applicant

And

1. Union of India rep. by Secretary,
D/o Telecommunications,
Sanchar Bhavn, New Delhi.

2. Chief General Manager,
Telecommunications,
AP Circle, Hyderabad.

3. General Manager,
Telecommunications,
Warangal area At Hanamkonda.

4. Telecom District Manager,
Warangal.

5. Chief Supdt., Central Telegraph
Office, Hyderabad. ... Respondents

Shri T.V.V.S.Murthy .. Counsel for applicant

Shri V.Bhimanna, Standing Counsel.. For respondents

CORAM

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE)

O R D E R

Heard Shri TVVS Murthy for the applicant.

No counter affidavit filed by respondents despite the fact that this OA was filed nearly two years ago. Notice was served on 9th August, 1995. Shri V.Bhimanna, ACGSC, who was heard in the matter, states that he has not received any instructions in this case.

2. In view of the fact that this is an fairly old case, the request made by Shri V.Bhimanna for grant additional time to file the counter is not agreed. Moreover, the basic issue involved in this case has already been examined and decided by judgements of various benches of this Tribunal, for example, OA 1784/92 of Ernakulam Bench, and ^{by} Bombay and Ahmedabad Benches subsequently.

6/17/97

3. The applicant in this case was selected for the post of Telegraphist for the 1983 recruitment and was duly trained for the purpose. However, he was appointed on a regular basis only in July 1987. The applicant worked as Short Duty Telegraphist in various offices under the then Hyderabad and Warangal Telecom Divisions. The applicant now claims the monetary benefits like pay, allowances, TA on transfer, weekly offs, ^{OTA or compensation for} national holidays and other holidays during the period 22.4.84 to 31st July, 1987.

4. The status of officials like the present applicant, in the initial period of their service career, stands duly determined by the Tribunal in several instances. It has been held categorically that they are entitled to same pay and allowances/are applicable to the regular employees for the period they worked as RTP/Short Duty Telegraphists. The basic issue therefore is no longer open for re-determination. Going by this, it follows logically that they shall be entitled to all the routine benefits and entitlements which regular Telegraphists are entitled to. It is therefore directed that the applicant shall submit separate claims for difference in pay and allowances as due to him between the rates of wages paid to him and the minimum of the relevant scale of regular Telegraphists; journeys performed by him to Respondents 4 & 5; and a second representation shall be submitted by him to the same officers with regard to holidays/weekly offs. These representations may be filed within 2 months from today through his immediate superior. Within 4 months thereafter the respondents concerned shall take a suitable decisions and issue necessary administrative approvals/sanctions and all necessary payments shall be arranged to be made to the applicant within one months thereafter.

Thus the OA is disposed of.

H. Rajendra Prasad
(H. Rajendra Prasad)
Member (Administrative)

17th April, 1997

vm

Abdul
Deputy Registrar

-3-

O.A.658/96.

To

1. The Secretary, Union of India,
Telecommunications,
Sanchar Bhavan, New Delhi.
2. The Chief General Manager,
Telecommunications, A.P.Circle,
Hyderabad.
3. The General Manager, Telecommunications,
Warangal Area at Hanamkonda.
4. The Telecom District Manager, Warangal.
5. The Chief Supdt. Central Telegraph Office,
Hyderabad.
6. One copy to Mr. P.V.V.S.Murthy, Advocate, CAT.Hyd.
7. One copy to Mr.V.Bhimanna, Addl.CGSC. CAT.Hyd.
8. One copy to Hon'ble Member(A) CAT.Hyd.
9. One copy to D.R.(A) CAT.Hyd.
10. One spare copy.

pvm.

Off 6/97

I COURT

TYED BY

CHECHED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD
MEMBER (ADMN)

Dated: 17-4-1997

ORDER / JUDGMENT

M.A./R.A/C.A. No.

in

O.A.No. 658/96

T.A.No. (W.P.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.m.

केन्द्रीय प्रशासनिक विधिकरण
Central Administrative Tribunal
DESPATCH/DESPATCH

10 JUN 1997

हैदराबाद आयोग
HYDERABAD BENCH